

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 5TH DAY OF SEPTEMBER, 2002

D.No.3433 of 2002 (OA.998/02)

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

1. Amrendra Kumar, son of Shri Haribans Mahto, resident of village Lohra, P.O. Sangbar P.S.Lesliganj, district Palamau State Jharkhand.
2. Indra Pal Singh, son of Shri rang Bahadur Singh, R/o village Basaria, Post Office Karchana, district Allahabad.
3. Surya Bali, son of Shri Jangu Ram Resident of village Chhitauni, Post office Chhitauni,(Via Varanasi-Chhitauni) district Varanasi.
4. Dinesh Kumar Singh, son of Shri Daya Ram Singh, R/o Village and post office Khairpur district Sonebhadra(U.P.)
5. Prem Chand Singh, son of late Sri ram Badan Barhupar, P.S. Mohania, district Bhabua State Bihar
6. Rajeev Ranjan
7. Deepak Kumar, both sons of Sri Ram Raj Prasad, Respondents 6&7, R/o village Baba Nagar, P.O. Buxar, district Buxar, State Bihar.
8. Bhul Chand, son of Sri Lalji Village Rajipur, Post Khaigarh District Jaunpur. C/o Sri Ramji Prasad, R/o Telephone colony, Angarh, district Mirzapur
9. Durga Prasad Dube, Son of Ram narain Dube, village Akghauli, C/o Sri Ram Achal Dubey, TDM office, Mirzapur(UP)

... Applicants

(By Adv: Shri B.P.Singh)

Versus

1. Union of India through Secretary, Ministry of Communication Department of Posts, new Delhi.

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2. Deputy General Manager(Admn)/
The Chief General manager, telecom,
U.P. East Circle, Lucknow.
3. Telecom District Manager,
Mirzapur.
4. Divisional Engineer(Admn & Planning)
Mirzapur.
5. Sub Divisional Engineer(Installation)
Mirzapur.

... Respondents

(By Adv: Shri R.C.Joshi)

JUSTICE R.R.K.TRIVEDI, V.C.

By this OA u/s 19 of A.T.Act 1985 applicants have prayed for a direction to the respondents to treat the applicants as full time casual labourers^{u/s 19} from the date the similarly situated part time casual labourers were appointed as full time casual labourers and award them all the service benefits from such date. The learned counsel has submitted that the OAs with similar grievance and for similar reliefs was filed in this Tribunal as OA No.318/02 which was finally disposed of by learned Single Member on 3.4.02 with the following direction:

"In view of the above, the OA is disposed of with the direction to the respondent no.2 to dispose of the representation of the applicants within a period of six weeks from the date of receipt of copy of this order and pass a reasoned and speaking order thereon communicating the same to the applicant.

The OA is disposed of with the above direction.

There will be no order as to costs."

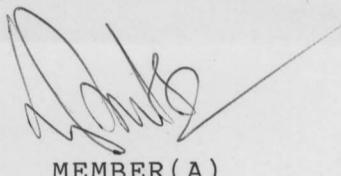
In our opinion, the applicants are also entitled for the similar directions.



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The OA is accordingly disposed of finally with the direction to the respondent no.2 Deputy General manager, Bharat Sanchar Nigam Limited, Office of the Chief General Manager, Telecom, U.P.East Circle, Lucknow to dispose of the representation of the applicants within a period of two months from the date of receipt of the copy of this order. To avoid delay it shall be open to the applicants to file copies of the representation alongwith the copy of the order. The order passed shall be communicated to the applicants. There will be no order as to costs.



Member (A)



VICE CHAIRMAN

Dated: 5th Sept: 2002

Uv/